

Companies Act, 1956. [Placed in Library. See No. LT-1454/67.]

REVISED STATISTICAL INFORMATION
REGARDING WORKING OF THE PREVENTIVE
DETENTION ACT

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): I beg to lay on the Table a copy of the Revised Statistical information regarding the working of the Preventive Detention Act, 1950, during the period 30th September, 1965 to 30th September, 1966. [Placed in Library. See No. LT-1455/67.]

ANCIENT MONUMENTS AND ARCHAEOLOGICAL
SITES AND REMAINS (AMENDMENT) RULES

The Minister of State in the Ministry of Education (Shri Sher Singh): I beg to lay on the Table—

- (1) A copy of the Ancient Monuments and Archaeological Sites and Remains (Amendment) Rules, 1967, published in Notification No. G.S.R. 663 in Gazette of India dated the 13th May, 1967, under sub-section (4) of section 38 of the Ancient Monuments and Archaeological Sites and Remains Act, 1958.
- (2) A statement showing reasons for delay in laying the above Notification [Placed in Library. See No. LT-1456/67.]

NOTIFICATION UNDER ESSENTIAL
COMMODITIES ACT

The Deputy Minister in the Ministry of Commerce (Shri Shafi Qureshi): I beg to lay on the Table a copy of Notification No. S.O. 2774 published in Gazette of India dated the 8th August, 1967, issued under section 12A of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-1457/67.]

Shri Narendra Singh Mahida (Anand): Sir, three times I have raised the question about Lothal Museum and the Minister had replied that about Rs. 2.41 lakhs had been set apart for the museum. About eight years back the foundation stone had been laid, and the Government has been saying that the contract has been given

to the CPWD. The CPWD says that tenders have been invited, but for the last eight years nothing has been done; the roads have been laid, the hotel has been built but the museum is not there. 17,000 Harappan antiquities are lying idle in the Baroda museum.

Mr. Speaker: You want a discussion on that also!

Shri D. C. Sharma (Gurdaspur): I endorse what he has said.

STATEMENT *re* PAY AND ALLOWANCES OF
EX-INDIAN ARMY OFFICERS WHO HAD
JOINED INA

The Minister of Defence (Shri Swaran Singh): Sir, I beg to lay on the Table a statement about the restoration of the balance of forfeited pay and allowances of the ex-INA personnel. [Placed in Library. See No. LT-1458/67.]

12.25½ hrs.

ESTIMATES COMMITTEE

MINUTES

Shri P. Venkatasubbaiah (Naudyal): I beg to lay on the Table, minutes of the sittings of the Estimates Committee relating to the Tenth Report on the Ministry of Railways—Commercial and other Cognate matters relating to Indian Railways.

12.26 hrs.

COMMITTEE ON PUBLIC UNDER-
TAKINGS

MINUTES

Shri D. N. Tiwary (Gopalganj): I beg to lay on the Table, Minutes of the sittings of the Committee on Public Undertakings relating to:—

- (1) First Report of the Committee on Action taken by Government on the recommendations contained in the Forty-seventh Report of the Estimates Committee (Third Lok Sabha)—Exports Risks Insurance Corporation Limited, Bombay (Now Transformed into

[Shri D. N. Tiwary]

Export Credit and Guarantee Corporation Limited, Bombay).

- (2) Second Report of the Committee on Action taken by Government on the recommendations contained in the Thirty-fifth Report of the Estimates Committee (Third Lok Sabha)—Heavy Electricals (India) Limited, Bhopal.

Shri Ranga (Srikakulam): I should like to draw the attention of the Speaker, as also the Chairman of the Public Undertakings Committee and the Minister of Parliamentary Affairs to this very important point. The Estimates Committee, so far as the work of the Public Undertakings Committee is concerned, had finished this work five years ago, even more than five years ago, when the Public Undertakings Committee came into existence. It made certain recommendations at that time. Now, the statement is being placed today on the Table of the House about the action taken on the recommendations made by the Estimates Committee which became defunct so far as this particular work is concerned five and a half years ago. The Government, and the Department of Parliamentary Affairs also, have neglected their duty to inform the House in regard to the action taken for five and a half years. It is a criminal neglect of the recommendations made by the Public Undertakings Committee, which is a miniature of this Parliament itself. I hope in future at least the Department of Parliamentary Affairs would take care to see that these reports are placed on the Table of the House in regard to the action taken on the recommendations made by the financial committees, especially this Public Undertakings Committee, much earlier, at least within one year after the recommendations are made and not five years hence.

12.28 hrs.

FINANCIAL COMMITTEES, 1966-67
(A REVIEW)

Secretary: I lay on the Table a copy of "Financial Committees, 1966-67 (A Review)."

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

(i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Tea (Amendment) Bill, 1967, which was passed by the Lok Sabha at its sitting held on the 31st July, 1967 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) No. 3 Bill, 1967, which was passed by the Lok Sabha at its sitting held on the 4th August, 1967, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

12.29 hrs.

PRESIDENT'S ASSENT TO BILL

Secretary: I lay on the Table the Finance (No. 2) Bill, 1967, passed by the Houses of Parliament during the current session and assented to by the President since a report was last made to the House on the 4th August, 1967.

FINANCIAL COMMITTEES, 1966-67
(A Review)—Contd.

श्री मधु लिमये : (मुंबई) : 17 के बारे में कहना है। अध्यक्ष महोदय, 17 नम्बर है

Secretary to lay on the Table a copy of "Financial Committees, 1966-67 (A Review)."